

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
STARRED QUESTION NO. : 225
(To be answered on the 1st December 2016)**

PILOT TRAINING INSTITUTES

***225. SHRIMATI DARSHANA VIKRAM JARDOSH**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the details of Government recognised institutions imparting training to pilots across the country;
- (b) the number of pilots possessing certificate of proficiency test in the country;
- (c) whether the Government proposes to establish more such institutions and if so, the details thereof and the steps taken by the Government in this regard;
- (d) whether any monitoring mechanism exists to oversee the functioning of pilot training institutions and if so, the details thereof along with the deficiencies/ malpractices/corruption reported in such institutions; and
- (e) whether steps have been taken to ensure quality training to the pilots and if so, the outcome thereof?

ANSWER

Minister of CIVIL AVIATION

नागर विमानन मंत्री

(Shri Ashok Gajapathi Raju Pusapati)

(a) to (e) A statement is laid on the Table of the House.

Statement referred in reply to Part (a) to (e) of Lok Sabha Starred Ques. No. 225 regarding "Pilots Training Institutes" to be answered on 01.12.2016.

(a) There are 29 operational Flying Training Organizations approved by DGCA for conduct of flying training for issue of commercial pilot licence. List of the same is attached at Annexure - I

(b) The 'Certificate of Proficiency'(COP) which is a prerequisite for obtaining FRTOL (Flight Radio Telephone Operator's Licence), is issued by the Ministry of Communications (W.P.C. WING) under the Indian Wireless Telegraphy Rules, 1954. However, till date DGCA has issued total 20411 number of FRTOL to the pilots on the basis of COP

(c) No Madam, DGCA only grants approval to FTOs to conduct flying training after ensuring that they meet the minimum requirement of approval laid down in Civil Aviation Requirements, Section - 7, Series D, Part - I.

(d) Yes Madam, As per CAR Section - 7, Series - D, Part - I, DGCA carries out surveillance of Flying Training Organisations (FTO) to monitor compliance by FTO w.r.t. DGCA regulations.

Total 11 Surveillance have been carried out this year (2016). No major deficiencies were observed as most of the deficiency are pertaining to up-keep of the documents.

(e) The steps taken to ensure quality training to the pilots are attached at Annexure - 2.

**LIST OF DGCA APPROVED FLYING TRAINING
ORGANISATIONS as on 25/11/2016**

Sl. No.	Name of the Flying Training Organisation	State	Validity
1	Telangana State Aviation Academy, Andhra Pradesh, old Airport, Hyderabad-500011	Telangana	07.01.2021
2	Flytech Aviation Academy, A1-Kauser, Plot No.295, Road No. 10, West Maredpally. Secunderabad.	Telangana	17.11.2020
3	Wings Aviation Pct. Ltd., 1-11-256/B, Plot No. 108, Adjacent Airport Road, Begumpet, Hyderabad.	Telangana	26.10.2020
4	Asia Pacific Flight Training Academy Ltd. GMR HIAL Airport Office Rajiv Gandhi International Airport Shamshabad, Hyderabad-500409	Telangana	09.02.2020
5	Ahmedabad Aviation & Aeronautics Ltd., AAA Hanger. Old Terminal Airport, Ahmedabad 38003, Gujarat	Gujarat	11.08.2020
6	Haryana Institute of Civil Aviation	Haryana	10.12.2020
7	Govt. Flying Training School, Jakkur, Bangalore.	Karnataka	31.12.2020
8	Madhya Pradesh Flying Club, Raja Bhoj Airport, Bhopal	Madhya Pradesh	20.03.2020
9	Madhya Pradesh Flying Club, Devi Ahilyabai Holkar Airport, Civil Aerodrome, Bijasan Road, Indore-452005	Madhya Pradesh	20.03.2020
10	Chimes Aviation, Sagar, (MP)	Madhya Pradesh	20.04.2020
11	Sha- Shib Flying Academy, (Guna) M.P.	Madhya Pradesh	27.07.2020
12	The Bombay Flying Club, Juhu Airport, Santacruz (W), Mumbai	Maharashtra	28.10.2020
13	National Flying Training Institute, Pvt. Ltd, C/o Airport Authority of India, Birsi Airport, P.O. Paraswada, Gondia, 425 614 Maharashtra	Maharashtra	18.02.2021
14	Academy of Carver Aviation, Plot No. P-50, MIDC Ind. Area, Near Baramati Airport, Baramati-413133	Maharashtra	29.04.2020
15	SKVM's Flying Academy of Aviation, Campus-Babulde, Banks of Tapi River, Mumbai-Agra Road, Shirpur, Dist.-Dhule-425 405	Maharashtra	27.08.2020
16	Bihar Flying Instt. Government of Bihar, Cabinet Secretariate Civil Aviation Directorate, Patna Airport, Patna	Bihar	13.09.2020
17	Govt. Aviation Training Instt. Directorate of Aviation, Orissa, Civil Aerodrome, Bhubaneshwar.	Orissa	27.12.2020

18	Patiala Aviation Club, Civil Aerodrome, Sangrur Road, Patiala	Punjab	12.05.2021
19	Banasthali Vidyapith Gliding Flying Club, Banasthali Univ., Banasthali, Dist. Tonk Raj.-304022	Rajasthan	09.11.2020
20	Indira Gandhi Rashtriya Udan Akademi Fursatganj, Dist. Raebareilly, UP-229302	Uttar Pradesh	26.03.2020
21	Ambitions Flying Club Pvt. Ltd., MS-10 NH-91, Aligarh Airstrip, Dhanipur, Post Panethi, Aligarh-202001 UP	Uttar Pradesh	30.11.2020
22	Garg Aviation Ltd., Hanger No.3, Civil Aerodrome, Cantt. Kanpur-208004, UP	Uttar Pradesh	10.11.2020
23	Pioneer Flying Academy Pvt. Ltd, MS-10, NH-91, Dhanipur Airport, Post Panethi, Aligarh-202001 UP	Uttar Pradesh	18.02.2021
24	Saraswati Aviation Academy, Sultanpur, Amhat Airfield, UP	Uttar Pradesh	30.07.2020
25	Falcon Aviation Academy, Faizabad (UP)	Uttar Pradesh	19.12.2020
26	Orient Flight School, Mysore.	Karnataka	17.12.2020
27	Gujarat Flying Club, Vadodara	Gujarat	06.04.2021
28	Amber Aviation Pvt. Ltd.	Uttarakhand	12.04.2021
29	Amritsar Aviation Club, Amritsar Intl. Airport P.O. Rajasansi,	Punjab	31.12.2016

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To enhance the standards of Flying Training and for ensuring regulatory control in Organisation imparting training for issue of Commercial Pilot Licenses DGCA has taken following steps:

1. Civil Aviation Requirements, Section 7 series D part I regarding "Approval, Renewal and Inspection/ Surveillance/ Audit of flying training organization" was revised and issued on 30-1-2015, further, it was again revised on 31-7-2015 on the basis of the inputs from stake holders and on the recommendations of MoCA. (Copy of the CAR is available on DGCA website www.dgca.nic.in).
2. Civil Aviation Requirements, Section 7 series I part V regarding "Criteria for approval of Chief Flying Instructor and Deputy Chief Flight Instructor for Flying Training Organisation" was re-issued on 20.02.2015 and again revised on 4-8-2015 on the basis of the inputs from stake holders and on the recommendations of MoCA. (Copy of the CAR is available on DGCA website www.dgca.nic.in).
3. Accordingly, to ensure compliance of above two CARs recertification of all Flying Training Organisations (FTOs) was initiated by DGCA and twenty nine (29) Flying Training Organisations have already been recertified as per the revised certification procedures laid down in CAR. (List of certified FTOs is at Annexure - 3).
4. As mentioned above at point No.1 and 2 DGCA has revised old regulations with new regulations some of the salient features of both the revised Civil Aviation Requirements are :-
 - Both are user friendly and concise.
 - These CARs clearly lays down the requirements and processes involved in approval/ renewal of approvals.
 - CARs contains specified application performas for approval/ renewal of FTOs and CFI/Dy.CFI/CGI post holders.
 - Templates are provided for preparation of Training and Procedure Manual (TPM) and Quality Assurance Manual (QAM).
 - Detailed application performas are also provided for getting approval of TPM and QAM.
 - A comprehensive process to be followed within DGCA for approval of TPM and QAM is specified for guidance of Inspectors.
 - For ensuring better quality in flying training, an organisation is free to lay down their own procedures for training and have their own effective mechanism to ensure quality and the systems written by them in their manuals are approved by DGCA qualified inspectors.

- FTOs are free to change their systems through TPM and QAM after due approval from DGCA again to fine tune their systems/ operations to have best flying training output.
- FTOs are given liberty to operate from other bases than their approved main bases so that the training should continue without any break due weather or any other reasons at main base. Continuity in flying training ensures better skills in pilots.
- Restriction of having one CFI and one DY.CFI has been removed, FTOs are allowed to have requisite no. of CFIs/Dy. CFIs as per the size and scope of their FTO. Thus training does not stop due want of qualified manpower and continuous training ensures quality.
- All CFI/Dy. CFI are assessed for their examiner competency by DGCA to ensure quality of training provided by them to pilots.